

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**TUESDAY, THE TWENTY THIRD DAY OF JUNE
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 19290 OF 2026

Between:

1. Arigela Venkateshwar Rao, S/o. Late Arigela Thathaiah, Aged about 51 years, working as a Gardener/Attender, Sri Potti Sreeramulu Telugu University, Bommuru, Rajamahendravaram, East Godavari District.
2. A.Sathyanarayana, S/o. Late Potharaju, Aged about 59 years, working as an Attender, Sri Potti Sreeramulu Telugu University, Bommuru, Rajamahendravaram, East Godavari District.
3. B. Srinivas Rao, S/o. Late Venkat Ratnam Aged about 56 years, working as a last grade servant (Attender) Sri Potti Sreeramulu Telugu University, Bommuru, Rajamahendravaram, East Godavari District.
4. P. Padma, D/o. Late Papa Rao Aged about 54 years, working as a Sweeper, Sri Potti Sreeramulu Telugu University, Bommuru, Rajamahendravaram, East Godavari District.
5. B. Srinivas Rao, S/o. Late Rama Rao, Aged about 55 years, working as a Scavenger, Sri Potti Sreeramulu Telugu University, Bommuru, Rajamahendravaram, East Godavari District.
6. T.Nagyalakshmi, W/o. Late T. Venkateshwara Rao, Aged about 55 years, working as a Sweeper (Kuchipudi campus) Sri Potti Sreeramulu Telugu University, Kuchipudi, Krishna District.

...PETITIONERS

AND

1. State of Telangana, represented by Principal Secretary (Higher Education). Dr. B.R. Ambedkar Telangana Secretariat, Hyderabad.
2. State of Andhra Pradesh, represented by Principal Secretary (Higher Education), Andhra Pradesh Secretariat, Velagapudi, Amaravathi, Guntur.
3. State of Telangana, represented by Principal Secretary, Finance Department, Dr. B.R.Ambedkar Telangana Secretariat, Hyderabad.

4. State of Andhra Pradesh, represented by Principal Secretary, Finance Department, Andhra Pradesh Secretariat, Velagapudi, Amaravathi, Guntur.
5. The Registrar, Sri Potti Sreeramulu Telugu University, Bommuru, Rajamahendravaram, East Godavari District.
6. The Registrar, Sri Suravaram Pratap Reddy Telugu University, Bachupally, Nizampet, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ of Mandamus declaring the action of the Respondents in not regularizing services of the Petitioners from the date of completion of 10 years of service from the date of initial appointment i.e., 01.06.1992, 01.10.1991, 01.10.1991, 01.03.1989, 01.10.1991 and 02.04.1993 in spite of the Judgment rendered by the Hon'ble Supreme Court of India, Umadevi Vs. State of Karnataka reported in 2006 (4) SCC 1 CB as illegal, arbitrary, violates Article 14, 16 and 21 of Constitution of India and consequentially declare that the Petitioners are entitled for regularization of services as per the Judgment of not only the Umadevi but also judgment of Jago Vs. Union of India, AIR 2025 SC 296 and Dharam Singh Vs. State of UP reported in 2025 lawsuit (SC) 1122, a Division Bench Judgment of this Court in respect of the same University reported in 2020 (4) ALD 379 (TS) and confirmation orders passed in SLP No.19030 of 2020 dated 23.04.2025 is illegal, arbitrary violates Article 14, 16 and 21 of Constitution of India and consequentially declare that the Petitioners are entitled for regularization of services from the date on which they complete 10 years of service from the date of initial appointment duly counting the entire service prior to the date of regularization for the purpose of pension and retirement benefits with all consequential attendant benefits.

I.A. NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to issue an interim direction directing the Respondents to pay the equal pay for equal work to the Petitioners on par with regularly recruited last grade servants, pending disposal of the Writ Petition.

Counsel for the Petitioner: SRI P.V.RAMANA

**Counsel for the Respondent No.1: SRI S.SATYANARAYANA RAO,
GP FOR SERVICES-I**

**Counsel for the Respondent No.2 & 4: SRI A.RAGHURAM,
AGP FOR STATE OF A.P.**

Counsel for the Respondent No.3: SRI S.SUMAN, GP FOR SERVICES-III

Counsel for the Respondent No.6: SRI SRINIVASA RAO MADIRAJU

The Court made the following: ORDER

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN**

WRIT PETITION No.19290 of 2026

Dated:23.06.2026

Between:

Arigela Venkateshwar Rao S/o. Late Arigela Thataiah
and 5 others.

...Petitioners

and

State of Telangana,
Represented by Principal Secretary (Higher Education)
Dr. B.R. Ambedkar Telangana Secretariat, Hydeabad
and five others

...Respondents

ORDER:

Heard Mr. P.V. Ramana, learned counsel appearing for the petitioners, Mr. S. Satyanarayana Rao, learned Government Pleader for Services-I appearing for respondent No.1, Mr. A. Raghuram, learned Assistant Government Pleader for State of Andhra Pradesh appearing for respondent Nos.2 and 4, Mr. S. Suman, learned Government Pleader for Services-III appearing for respondent No.3 and Mr. Srinivasa Rao Madiraju, learned counsel appearing for respondent No.6.

2. All the six petitioners are working under Potti Sreeramulu Telugu University, Bommuru, Rajahmundry, East Godavari District, which is within the territorial jurisdiction of the State of Andhra Pradesh. The Telugu University is an institution listed as an institution under the Tenth Schedule of the Andhra Pradesh Reorganization Act, 2014 (for short 'the Act'). According to the petitioners, it has got *de facto* bifurcated as separate Universities working in both the successor States. The petitioners have been working on the posts of Gardeners, Attenders, Sweepers, Scavengers, for more than three decades. Their services have not been regularized despite the judgment rendered by the Constitution Bench of the Apex Court in the case of **Secretary, State of Karnataka v. Uma Devi**¹ and the recent decision of the Apex Court in the case of **Dharam Singh and others v. State of Uttar Pradesh and another**². The petitioners being Class-IV employees have, therefore, approached this Court on an understanding that the issue involves both the States. However, as a matter of fact, they have been serving under the University situate in the State of Andhra Pradesh independently with its own seal and constitution.

3. Since the Telugu University listed in the Tenth Schedule of the Act now functions in the two successor States independently, learned counsel for the petitioners submits that the grievance of the petitioners could be

¹ (2006) 4 SCC 44

² 2025 AIR (SC) 3897

redressed by Potti Sreeramulu Telugu University in the State of Andhra Pradesh. He submits that the decision rendered by the Division Bench of this Court in the case of **C. Mahender and others v. Potti Sreeramulu Telugu University, Hyderabad and others**³ went up to the Apex Court and was acted upon by regularization of the concerned employees at the time when the University had not been *de facto* bifurcated. However, if liberty is granted, the petitioners would approach the competent Court, having jurisdiction over the respondent University functioning in the state of Andhra Pradesh under whom the petitioners are working, for seeking the relief of regularization of their services.

4. Learned counsel for the State of Telangana and the State of Andhra Pradesh both do not dispute that separate Telugu Universities with different names i.e., Potti Sreeramulu Telugu University, Bommuru, Rajahmundry, East Godavari District-respondent No.5 and Suravaram Pratap Reddy Telugu University, Bachupally, Nizampet, Hyderabad-respondent No.6, are indeed functioning. The competent authority on a claim for regularization of services would be obviously the officials of the University concerned.

5. In view of the facts and circumstances, since it appears that the petitioners are working in the University situate in the State of Andhra Pradesh, we are of the view that the petitioners should approach the Court

³ 2020(4) ALD 379 (TS) (DB)

concerned having jurisdiction over the University, for redressal of their claim of regularization of services.

The Writ Petition is, therefore, disposed of with the aforesaid observations. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

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SD/- N.SRIHARI
DEPUTY REGISTRAR
SECTION OFFICER

To,

1. The Principal Secretary (Higher Education), Dr.B.R. Ambedkar Telangana Secretariat, Hyderabad, State of Telangana.
2. The Principal Secretary (Higher Education), Andhra Pradesh Secretariat, Velagapudi, Amaravathi, Guntur, State of Andhra Pradesh.
3. The Principal Secretary, Finance Department, Dr. B.R. Ambedkar Telangana Secretariat, Hyderabad, State of Telangana.
4. The Principal Secretary, Finance Department, Andhra Pradesh Secretariat, Velagapudi, Amaravathi, Guntur, State of Andhra Pradesh.
5. The Registrar, Sri Potti Sreeramulu Telugu University, Bommuru, Rajamahendravaram, East Godavari District.
6. The Registrar, Sri Suravaram Pratap Reddy Telugu University, Bachupally, Nizampet, Hyderabad.
7. One CC to SRI P.V.RAMANA, Advocate [OPUC]
8. One CC to SRI SRINIVASA RAO MADIRAJU, Advocate [OPUC]
9. Two CCs to GP FOR SERVICES-I, High Court for the State of Telangana, at Hyderabad [OUT]
10. Two CCs to GP FOR SERVICES-III, High Court for the State of Telangana at Hyderabad [OUT]
11. Two CCs to SRI A.RAGHURAM, AGP FOR STATE OF A.P., High Court for the State of Telangana at Hyderabad [OUT]
12. Two CD Copies

BSR

TKS

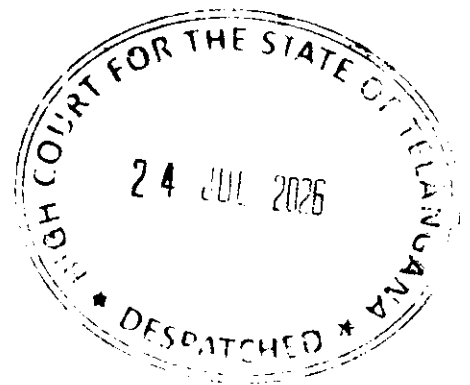


HIGH COURT

DATED: 23/06/2026

ORDER

WP.No.19290 of 2026



**DISPOSING OF THE WRIT PETITION,
WITHOUT COSTS**

(17)
01/07/28
K.V.